

(2023) 06 SEBI CK 0082

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 697 Of 2023, Review Application No. 24 Of 2023 In Appeal No. 268 Of 2023

Nikunj Babulal Choradiya

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-06-2023

Acts Referred:

Citation : (2023) 06 SEBI CK 0082

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : S.H. Bohra, Vyom Shah, Daksha Kasekar, Veena Hari, Mansukhlal Hiralal

Final Decision : Allowed/Dismissed

Judgement

Tarun Agarwala, Presiding Officer

1. There is a delay in the filing of the review application. For the reasons stated in the application the delay is condoned. The application is allowed.
2. We have heard the learned counsel for the applicant. We do not find any reason to review our order dated March 27, 2023. The review application fails and is dismissed.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.